

**IN THE INCOME TAX APPELLATE TRIBUNAL "PATNA" BENCH PATNA
VIRTUAL HEARING AT KOLKATA**

BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER

**ITA No. 428/PAT/2024
Assessment Year: 2017-18**

Ajay Kumar Bari Path Bakarganj, Patna, Bihar-800001. (PAN: AFLPK8514P)	Vs.	ITO, Ward-4(1), Patna.
(Appellant)		(Respondent)

Present for:

Appellant by : None (withdrawal Application)
Respondent by : Shri Ashwani Kr. Singal, JCIT

Date of Hearing : 01.04.2025
Date of Pronouncement : 01.04.2025

ORDER

Per Bench :

This is an appeal filed by the assessee against the order of the Ld. Commissioner of Income Tax (Appeals), NFAC, Delhi [hereinafter referred to as "the Ld. CIT(A)"] vide Order No. ITBA/NFAC/S/250/2023-24/1057130001(1) dated 17.10.2023 passed u/s. 250 of the Income Tax Act, 1961 (hereinafter referred to as "the Act") for AY 2017-18.

2. None appeared on behalf of the assessee and Shri Ashwani Kr. Singal, JCIT appeared on behalf of the revenue.

3. At the time of hearing, we notice that an application for withdrawal of the appeal dated 06.03.2025 on behalf of the assessee has been placed on record that the assessee has availed Vivad-se-Vishwas Scheme, 2024 in respect of the impugned appeal. Considering the above submissions, the appeal of the assessee is hereby dismissed as withdrawn. However, the

assessee will be at liberty to get his appeal restored upon filing an application, if for any reason, whatsoever, the application for Vivad Se Vishwas Scheme, 2024 is not accepted by the Department.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order dictated and pronounced in the open court.

Sd/-
(George Mathan)
Judicial Member

Dated: 1st April, 2025

JD, Sr. P.S.

Copy to:

1. The Appellant: Shri Ajay Kumar
2. Respondent : ITO, Ward-4(1), Patna.
3. CIT(A), NFAC, Delhi
4. Pr. CIT
5. DR, ITAT, Patna Bench,
6. Guard file.

True Copy

By Order

Assistant Registrar
ITAT, Patna Benches,